

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 309/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
10.01.2018.**

**NAME OF THE COMPANY:** Income Tax Officer, Ward 16(2), New Delhi Vs.  
ROC in the matter of M/s Mantra Foods Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 252(1) & 252(3)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Appellant: None**

**For the Respondent: Mr. Manish Raj, Company Prosecutor, ROC, Delhi**

**ORDER**

Mr Manish Raj, Company Prosecutor, ROC submits that they shall be filing the reply during the course of the day. In principle, they have no objection to the restoration of the name of the company in the records. However, it would be expedient to have the report before passing any order.

Be listed on 11<sup>th</sup> January, 2018 for further consideration.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**